MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 281 **Imphal, Wednesday, January 28, 2026** **(Magha 8, 1947)**

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 27th January, 2026

No.DR-37/4/2024-DP-DP: In exercise of the powers conferred by the Proviso to clause (3) of Article 320 of the Constitution of India, read with the decision of the Governor-in-Council in its sitting held on 21.01.2026, the Governor of Manipur hereby makes the following regulation to further amend the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, namely-

1. SHORT TITLE AND COMMENCEMENT:
   I. These regulations may be called the Manipur Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 2026.
   II. They shall come into force from the date of issue of this Notification.

2. Addition of Regulation 139- After Regulation 138 of the Manipur Public Service Commission (Exemption from Consultation) Regulations,1972 the following regulation shall be added, namely:

"139 - It shall not be necessary to consult the Commission (MPSC) with regard to the absorption of the following officers in Rural Engineering Department:

Sl. No.	Name	Parent Department	Substantive Post	Post in RED
1.	Leiphrakpam Ramesh Singh	State Level Monitoring Cell, RD & PR	Executive Engineer	Executive Engineer
2.	Ningthoujam Naoba Meetei	Water Resources Department	SO–I	SO (Civil)
3.	Khomdram Santosh Singh	Directorate, RD & PR	SO–II	SO (Civil)
4.	Dinachandra Chongtham	Directorate, RD & PR	SO–II	SO(Civil)

By orders & in the name of Governor,

M. RABICHANDRA SINGH,
Under Secretary (DP), Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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